

Wednesday, 16th July, 1931

THE
COUNCIL OF STATE DEBATES

PART

20 (2)
27.3.62.

VOLUME II, 1930

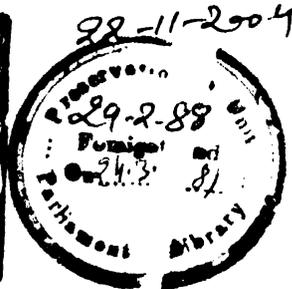
(9th July to 18th July, 1930)

NINTH SESSION

OF THE

SECOND COUNCIL OF STATE, 1930

Classified & indexed 18-10-73



SIMLA
GOVERNMENT OF INDIA PRESS
1930

CONTENTS.

PAGES.

WEDNESDAY, 9TH JULY, 1930—

Members Sworn	1—2
Questions and Answers	2—30
Message from His Excellency the Governor General	30
Committee on Petitions	30
Death of Raja Sir Harnam Singh	30—31
Governor General's Assent to Bills	31
Congratulatory Messages to Members who received Honours	32
Statement of Business	32
Address by His Excellency the Viceroy to the Members of the Council of State and the Legislative Assembly	33—40

THURSDAY, 10TH JULY, 1930—

Member Sworn	41
Questions and Answers	41—48
Resolution <i>re</i> Grant of Dominion Status to India—Withdrawn ..	48—84
Resolution <i>re</i> Transport by Railways at concession rates of aged and disabled horses and cattle to asylums and free grazing centres—Negatived	84—87
Cattle Protection Bill—Motion to consider, negatived ..	87—91

MONDAY, 14TH JULY, 1930—

Member Sworn	93
Questions and Answers	93—101
Resolution <i>re</i> Report of Sir Muhammad Habibullah and other members of the Indian Delegation to the League of Nations—Withdrawn	101—10
Child Marriage Restraint (Amendment) Bill—Motion to circulate, adopted	119—24

TUESDAY, 15TH JULY, 1930—

Questions and Answers	125—35
Bills passed by the Legislative Assembly laid on the table ..	135—36
Resolution <i>re</i> Protection against accidents of workers employed in loading or unloading ships—Adopted	136—37
Resolution <i>re</i> Marking of the weight on heavy packages transported by vessels—Adopted	137—38
Statement of Business	138—39

WEDNESDAY, 16TH JULY, 1930—

Bills passed by the Legislative Assembly laid on the table ..	141
---	-----

	PAGES.
THURSDAY, 17TH JULY, 1930—	
Questions and Answers	143
Indian Lac Cess Bill—Passed	144—45
Negotiable Instruments (Amendment) Bill—Passed	145—46
Indian Forest (Amendment) Bill—Passed	146—47
Indian Telegraph (Amendment) Bill—Passed	147
Bombay Civil Courts (Amendment) Bill—Passed	147—48
Benares Hindu University (Amendment) Bill—Passed	148
FRIDAY, 18TH JULY, 1930—	
Questions and Answers	149—52
Hindu Gains of Learning Bill—Passed	152—66
Ajmer-Merwara Court-fees (Amendment) Bill—Passed	166
Mussalman Wakf Validating Bill—Passed	166—67

COUNCIL OF STATE.

Wednesday, 16th July, 1930.

The Council met in the Council Chamber at Eleven of the Clock, the Honourable the President in the Chair.

BILLS PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

SECRETARY OF THE COUNCIL. Sir, in accordance with rule 25 of the Indian Legislative Rules, I lay on the table copies of the following Bills which were passed by the Legislative Assembly at its meeting held on the 15th July, 1930, namely :

- A Bill to remove doubt as to the rights of a member of a Hindu undivided family in property acquired by him by means of his learning.
 - A Bill further to amend the Court-fees Act, 1870, in its application to Ajmer-Merwara, for a certain purpose.
 - A Bill to give retrospective effect to the Mussalman Wakf Validating Act, 1913.
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THE HONOURABLE THE PRESIDENT: When I said yesterday that the Bills laid on the table this morning would be taken up with one day's notice short, *i.e.*, on Friday, I was assuming of course that some Honourable Member in the case of each Bill would give notice that it be taken into consideration, because the period of notice will commence not from the date of the laying of the Bill on the table, but from the date of the notice for taking the Bill into consideration. I should like to be informed if in regard to these three Bills laid on the table any Honourable Members have given notice.

I have had one notice from the Honourable Khan Bahadur Shah Muhammad Yahya ; he has given notice of his intention to move that the Bill to give retrospective effect to the Mussalman Wakf Validating Bill, 1913, be taken into consideration and also to move that the Bill, as passed by the Legislative Assembly, be passed. The Honourable Mr. Desika Chari has also given notice of his intention to move that the Bill to declare gains of learning by a Hindu to be his separate property, as passed by the Legislative Assembly, be taken into consideration, and if that motion is passed, to move that it be passed. The third Bill seems to have no sponsor.

THE HONOURABLE RAI BAHADUR LALA RAM SARAN DAS (Punjab : Non-Muhammadan): Sir, I should like to move the third Bill.

THE HONOURABLE THE PRESIDENT: Will the Honourable Member put in writing his notice as early as possible ?

THE HONOURABLE RAI BAHADUR LALA RAM SARAN DAS: I shall do so.

THE HONOURABLE THE PRESIDENT: On that assumption then I direct again that these three Bills be taken up on Friday.

The Council then adjourned till Eleven of the Clock on Thursday, the 17th July, 1930.